

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3700
ANSWERED ON:25.08.2011
CANAL REHABILITATION
Badal Harsimrat Kaur

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government is aware that `The One-at-a-Time` rule of canal rehabilitation under Accelerated Irrigation Benefit Programme (AIBP) is adversely affecting the rehabilitation of canal infrastructure in the State of Punjab;
- (b) if so, the details thereof;
- (c) whether the Union Government has received any representation from the Government of Punjab in this regard; and
- (d) if so, the steps Government proposes in order to revise the rules adversely affecting canal infrastructure in States?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) & (b) No Sir. Irrigation is a state subject and irrigation projects are formulated, executed and funded by the State Governments from their own resources and as per their priority. The Union Government has been providing Central Assistance under AIBP to the projects eligible as per guidelines. However, the irrigation projects, including ERM projects in advance stage of construction can be considered for inclusion in Accelerated Irrigation Benefits Programme (AIBP) as per the eligibility conditions under which the central assistance to irrigation projects in Punjab can be provided as per the norms.

(c) & (d) The Relining of Rajasthan Feeder from RD-179000 to 496000 project of Punjab has been included in the AIBP in relaxation to one to one criteria of inclusion of new project under AIBP and grant amounting to Rs. 105.84 crore has been released for the project during 2010-11.